

(b) if so, what was the outcome of visit;

(c) whether States affected with Maoist activities were asked to emulate Andhra Pradesh's success by focusing on modernization of police force as well as on setting up wide network of human intelligence; and

(d) if so, how many States have so far taken the A.P. like scheme and how long it has helped in checking Maoist activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) In order to review the operational strategy and development progress, the Central Government officials visit naxal affected areas from time to time. In this process, the Home Secretary visited Chhattisgarh during 4th July to 6th July, 2010, wherein he reviewed various aspects/measures affecting security of OPMFs/civilians and steps taken on the developmental front and also advised the State to accelerate these measures.

(c) and (d) Since Andhra Pradesh Police has handled the naxalism effectively, it is therefore, invariably taken as a role model. Accordingly, States have been raising specialized forces on the pattern of Greyhounds of Andhra Pradesh and strengthening their Intelligence set-up on the pattern of special Intelligence Branch of Andhra Pradesh.

#### **Border disputes amongst States**

324. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether several States in the country are embroiled in inter-State border disputes, particularly Maharashtra-Karnataka Border;

(b) if so, the details thereof and the reasons therefor;

(c) the responsibility of the Union Government in resolving the inter-State border disputes in the country;

(d) whether Government has constituted any task force to resolve disputes; and

(e) if so, the details thereof and the time by when the committee or task force are likely to submit their report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) Maharashtra - Karnataka - Kerala;

The boundary dispute between Karnataka and Maharashtra relates to the claim of Karnataka for the transfer of contiguous Kannada-speaking areas in Maharashtra to Karnataka and the claim of Maharashtra for transfer of Marathi-speaking areas in Karnataka to Maharashtra. Karnataka has also claimed the Taluka of Kasargod in Kerala. The dispute is persisting from 1956. Kerala had not accepted the claim of Karnataka. The Governments of Maharashtra and Karnataka have taken opposite stands on the recommendations of the Mahajan Commission, which has been constituted by the Union Government with a view to settle the boundary dispute.

(c) The approach of the Central Government has consistently been that inter State boundary disputes can be resolved only with the willing cooperation of the State Governments concerned and that the Central Government works only as a facilitator for amicable settlement of the dispute in a spirit of mutual accommodation and understanding.

(d) No, Sir.

(e) Does not arise.

**Pilferage of ammunition from CPRF Group centre at Rampur**

325. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Union Government is aware of the pilferage of ammunition from the central weapons store of the CRPF group centre at Rampur;

(b) if so, the facts and the details thereof;

(c) whether some personnel of the Central and State Police forces have been selling arms to naxalites; and

(d) if so, the steps contemplated by the Union Government against such personnel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) An incident of pilferage of some ammunitions and components of Arms has occurred at Central Weapon Store-I (CWS-I), CRPF, Rampur on 29/4/2010 in which one CRPF person was caught handing over above items to a retired Sub-Inspector/Armourer of U.P. Police. On subsequent search operations, ammunitions were also recovered from another personnel CRPF, who had been allegedly supplying these items. F.I.R. was lodged in Police Station, Rampur on